

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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Regn.No.OA 2775/1991

Date of decision: 11.01.1993.

Shri Prem Narain Sharma

...Applicant

Vs.

Director General, Telecommunication
New Delhi & Others

...Respondents

For the Applicant

...Mrs. Rani
Chhabra, Cou

For the Respondents

...Shri K.C. Si
Counsel

Shri D.K.
Srivastava,
Section
Supervisor o
behalf of the
respondents

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? Yes
2. To be referred to the Reporters or not? No

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

The representative of the respondents states that the Departmental Enquiry initiated against the applicant has been dropped by order dated 19.10.1992. He has produced a copy of the same along with an MP in the court today. The MP filed by him be taken on record. As the Departmental Enquiry has been dropped against the applicant, the respondents shall release the pension and the other retirement benefits to the applicant

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expeditiously and preferably within a period of three months from today's date. The application is disposed of accordingly.

There will be no order as to costs.

Let a copy of this order be given to both parties immediately.

B.N. DHOONDIYAL
(B.N. DHOONDIYAL)
MEMBER (A)
11.01.1993

P.K. KARTHA
(P.K. KARTHA)
VICE CHAIRMAN (J)
11.01.1993

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